

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRL.M.P.NOS.2057 & 3021 OF 2008
IN
CRIMINAL APPEAL NO. 1334 OF 2004

State of M.P.

...Appellant(s)

Versus

Kedar Yadav

...Respondent(s)

ORDER

Delay condoned.

Time to deposit Rs.10,000/- (Rupees Ten Thousand) is extended by four weeks from today.

Criminal Miscellaneous Petitions are disposed of accordingly.

.....J.
(S.H. KAPADIA)

.....J.
(B. SUDERSHAN REDDY)

New Delhi,
October 20, 2008.
ITEM NO.1

COURT NO.5

SECTION IIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRLMP.NOS.2057/2008 & 3021/2008
IN CRIMINAL APPEAL NO.1334 OF 2004

STATE OF M.P.

Appellant (s)

VERSUS

KEDAR YADAV

Respondent(s)

(For c/delay in filing appln. for permission to deposit Rs.10,000/- and permission to deposit Rs.10,000/- with office report)

Date: 20/10/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Appellant(s)

Ms. Praveena Gautam, Adv.
Mr. C.D. Singh, Adv.

For Respondent(s) Dr. Aaray Lingaiah, Adv.

Dr. A.K.R. Linga Reddy Patel, Adv.

Mr. R.D. Rathod, Adv.

Dr. Kailash Chand, Adv.

UPON hearing counsel the Court made the following
ORDER

Delay condoned.

Time to deposit Rs.10,000/- (Rupees Ten Thousand) is extended by four
weeks from today.

Criminal Miscellaneous Petitions are disposed of accordingly.

(N. ANNAPURNA)
COURT MASTER

(MADHU SAXENA)
COURT MASTER

(Signed order is placed on the file)